

FIR no.698/15

andav Nagar

State vs. Balmiki Singh and Ors.

23.11.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5760-5780/Judl.Br.East/KKD dated 27.10.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

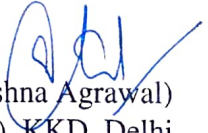
Ld. Counsel for complainant.

Further status report has been filed. Same is perused.

On enquiry, Ld. Counsel for the complainant fails to tell under which provision of law, application has been moved. The application is legally not maintainable without mentioning the provisions of law. Hence, no further directions are passed on the application. However, the applicant is at liberty to move application u/s 156(3) Cr.P.C. for monitoring of the case.

Copy of this order be sent to ACP as well as SHO as to why there has been delay in filing of the charge sheet in view of the guidelines issued by Commissioner of Police, Delhi regarding delay in completion of investigation beyond a period of 6 months and further direction is given to IO to complete investigation within one month.

Put up on 15.12.2020.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
23.11.2020